

**(OPEN COURT)**

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH  
ALLAHABAD**

The **01<sup>st</sup>** day of **February, 2019**.

**HON'BLE MS. AJANTA DAYALAN, MEMBER (A).**

**Original Application Number. 330/00095/2019**

Km. Sadhna Tiwari, a/a 61 years, D/o Late D.K. Tiwari, Ex-Sr. ISA/Sr. DFM, House No. 1164/1672, Gvt. Tubewell Road, Khati Baba, District - Jhansi.

.....Applicant.

**VE R S U S**

1. Union of India through the General Manager , N.C.R. Allahabad.
2. F.A & C.A.O. (Admn. & Jan.), Subedarganj, ground floor, Allahabad.
3. Divisional Railway Manager, N.C.R., Jhansi.
4. Senior Divisional Finance Manager, N.C.R. Jhansi.

.....Respondents

Advocate for the applicant : Shri Rajendra Prasad Tiwari  
Advocate for the Respondents : Shri Shesh Mani Mishra

**ORDER**

Heard Shri Rajendra Prasad Tiwari, learned counsel for the applicant and Shri Shesh Mani Mishra, learned counsel for respondents.

2. Learned counsel for the applicant states that the applicant was chargesheeted in the criminal offence and was found guilty by the CBI Court. However, in appeal, she has been acquitted fully by the Hon'ble High Court vide judgment dated 29.01.2018 (Annexure A-2) and no SLP has been filed by the department before Hon'ble Supreme Court. Despite this the applicant is yet to be paid her retiral dues.

3. Learned counsel for the respondents states that the applicant has already been informed that closure report in the matter is required from

the CBI and only after that the payment can be made to the applicant. Learned counsel for the respondents also states that it is for the applicant to obtain closure report from the CBI.

4. Learned counsel for the applicant states that for redressal of her grievance, the applicant has filed a representation dated 01.07.2018 (Annexure A-4) and she will be satisfied, in case a direction is given to the competent authority amongst the respondents to take a decision on her representation dated 01.07.2018.

5. Learned counsel for the respondents has no opposition to this limited prayer.

6. Considering the limited prayer of the learned counsel for the applicant, the competent authority amongst the respondents is directed to take final decision on the representation of the applicant dated 01.07.2018 by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicant.

7. The OA is disposed of as above. No costs.

8. Needless to say that the order should not be construed as any expression or opinion on merits or otherwise of the case.

**MEMBER- A.**

Anand...